

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 24th day of December 2001

Original Application no. 1519 of 2001.

Hon'ble Mr. Rafiq Uddin, Judicial Member
Hon'ble Maj Gen KK Srivastava, Administrative Member

Jalil Ahmad, S/o late Sikandar, Khan,
R/o Mohalla Mahalia, Post Dharmer Deer,
Distt. Deoria, working as a Station Master
at Bilthara Road, N.E. Rly.,
Varanasi.

... Applicant

By Adv : Sri A.B. Singh

Versus

1. Union of India through the General Manager (NER), Gorakhpur.
2. ~~Additional~~ Divisional Railway Manager, NER, Varanasi.
3. Additional Divisional Railway, Manager, NER, Varanasi.
4. Senior Divisional Operational Manager, NER, Varanasi.

... Respondents

By Adv : Sri K.P. Singh

O R D E R

Hon'ble Mr. Rafiq Uddin, JM.

The applicant while working as Station Master, Bilthara Road, Varanasi was awarded punishment of stoppage of one year increment and also punishment of low pay scale for a period of three years on the present pay scale temporarily vide order dated 26.9.2000 passed by the disciplinary authority after holding disciplinary proceeding against the applicant. The

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applicant submitted his statutory appeal against the aforesaid order of disciplinary authority namely, ADRM, N.E. Rly., Varanasi. (Respt. no. 3).

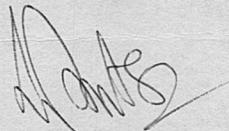
2. The grievance of the applicant is that his appeal has not yet been decided by the appellate authority, hence he has filed the present O.A. seeking direction to the appellate authority to decide his appeal within time fixed by this Tribunal.

3. We have heard learned counsel for the parties and perused the record.

4. Learned counsel for the applicant has also pointed out that the applicant also submitted a reminder on 19.06.2001 before appellate authority for deciding his appeal but no step has been taken by the appellate authority.

5. For the above we dispose of this OA with the direction to the respondent no. 3 and ^{Re} to consider and decide the appeal submitted by the applicant by a reasoned order within a period of 2 months from the date of communication of this order.

6. There shall be no order as to costs.


Member-A


Member-J

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